

**Court-II**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**A.No. 169 of 2015**

**Dated : 18<sup>th</sup> August, 2015**

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member**  
**Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:**

**Earth Solar Pvt. Ltd.**

**.... Appellant(s)**

**Versus**

**Punjab State Electricity Regulatory Commission**  
**& Ors.**

**.... Respondent(s)**

**Counsel for the Appellant (s): Mr. Siboney S Sagar**  
**Ms. Mandakini Ghosh**

**Counsel for the Respondent (s):**

**ORDER**

Heard Learned Counsel for the Appellant. **Admit.** Issue notice to the Respondents returnable on 06.10.2015. The Respondents have to file counter, if any, within three weeks from today after serving copy on the other side. Rejoinder affidavit, if any, be filed within two weeks thereafter after serving copy on the other side. Dasti service is permitted.

Post the matter for hearing on **06.10.2015.**

**(T. Munikrishnaiah)**  
**Technical Member**

**(Justice Surendra Kumar)**  
**Judicial Member**

mk/dk